

SHRI MADAN LAL KHURANA: Mr, Speaker, Sir, the hon. Home Minister is likely to make a statement on unfurling of Pakistani flag.....(Interruptions)

MR. SPEAKER: It will be difficult, if you run the House in your own way. I think, if you are giving this much of concession, let the Bill be introduced first and the reply will be given thereafter.

[English]

If it is the wish of the House, let it be done.

SHRI GEORGE FERNANDES: He has to move for suspension of rules. Nobody has moved for suspension of rules.

MR. SPEAKER: Well, this is a little unusual. Because the House is agreeing to this, I shall have no objection.

SHRI VIJAY NAVAL PATIL (Erandol): But it should not become a precedent.

MR. SPEAKER: Yes Mr. Patil, you are right. it should not become a precedent.

SHRI SOMNATH CHATTERJEE: It will open a good chapter of cooperative functioning. If they bring good measures, we shall support them.

MR. SPEAKER: Well, I think the necessary formalities will be completed. I will grant permission for suspension of rules and all those things.

SHRI S.B. CHAVAN: I request that in this respect all the necessary rules may be suspended.

MR. SPEAKER: Yes. Now the Minister may introduce the Bill.

CONSTITUTION (SEVENTY-EIGHTH AMENDMENT) BILL.*

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI S.B. CHAVAN: Sir, I introduce the Bill.

SHRI LAL. K. ADVANI: We do not have a copy of the Bill. But I presume that it is on the basis of the discussions we had yesterday morning and the consensus arrived at the all party meeting - I am not going into all the details not only in respect of the three languages, but also in respect of the various nuances in respect of those three languages. So no footnotes, please. We do not have a copy of the Bill. Therefore I presume that it is on the basis of the consensus arrived at yesterday.

SHRI S.B. CHAVAN: Mr. Speaker, Sir, I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration".

This Bill seeks the inclusion of Konkani, Manipuri and Nepali languages in the Eighth Schedule to the Constitution.

Demands for inclusion in the Eighth Schedule to the Constitution have been received on behalf of several languages. These languages are Bodo/Bro, Bhojpuri,

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Bhutia, Dhatki, Dogri, English, Kok Barak, Konkani, Kumaoni, Lepcha, Limbu, Maithili, Manipuri/Meithei, Mizo, Nepali/Gorkhali, Nicobari, Rajasthani, Sambalpur, Santhali and Tulu. In respect of some of these languages, there are disputes over the nomenclatures and competing demands have been put forward on behalf of various nomenclatures of the languages for inclusion in the Eighth schedule.

The Eighth Schedule at present contains 15 languages which are Assamese, Bengali, Gujarati, Hindi, Kannada, Kashmiri, Malayalam, Marathi, Oriya, Punjabi, Sanskrit, Sindhi, Tamil, Telugu and Urdu. Sindhi was added through Constitutional Amendment in 1967. The main consideration was that although Sindhi was not the language of any we defined region at that time, it used to be so in undivided India and would have so continued but for the partition.

The Eighth Schedule relates to Articles 344(1) and 351 of the Constitution. Article 344(1) provides for the constitution of a Commission by the President on the expiration of five years and thereafter ten years consisting of members representing different languages specified in the Eighth Schedule to make recommendation to the President for the progressive use of Hindi for official purposes of the Union. Restrictions on the use of English for all or any of the official purposes of the Union and languages to be used for proceedings in the Supreme Court and every High Court as well as for the purposes of legislation.

Accordingly a Commission was constituted in 1956. But it was not considered necessary to constitute the second Commission. Thereafter, the Official Languages Act, 1963 was enacted under which a Parliamentary Committee on official languages was constituted which has been submitting its report from time to time.

Therefore, Article 341(1) seems to have lost its relevance so far as the Eighth Schedule is concerned. Article 351 of the Constitution provides that it shall be the duty of the Union to promote and spread of Hindi language

and to develop it, so that it may serve as a medium of expression for all the elements of composite culture of India and to secure its enrichment by assimilating without interfering with its genius, the forms, styles, expressions used in Hindusthani and in other languages of India specified in the Eighth Schedule and by drawing wherever necessary or desirable for its vocabulary primarily on Sanskrit and secondarily on other languages. From this Article, it would appear that the Eighth Schedule was meant to promote the progressive use of Hindi and for the enrichment and promotion of that language.

The Constitution contains various other provisions relating to the use of languages including those which are not included in the Eighth Schedule. Further, the Constitution contains a number of provisions for safeguarding the interests of linguistic minorities. Government has taken a number of steps to develop the cultural and literary heritage of all languages, irrespective of their being included in the Eighth Schedule or not.

Ministry of Human Resources Development provides ample opportunities for the development of all languages including tribal languages and English. The Central Institute of Indian Languages, Mysore is engaged in promotion and development of tribal and modern Indian languages. The Sahitya Academy has so far recognised 22 languages based upon certain criteria. The National Book Trust also provides facilities under its Adan-Pradhan Scheme. Steps to promote the literary and cultural heritage of various linguistic groups are also taken by All India Radio and Doordarshan by relay of programmes in various languages which are even colloquial languages. The National Census operations have recognised a large number of languages including those in the Eighth Schedule for the collection and categorisation of data.

Government have carefully considered the demand for inclusion of various languages in the Eighth Schedule Consultations have also been held with the leaders of political parties. After taking all aspects into consideration, included the consensus arrived

at in the deliberations with the leaders of political parties, it is proposed that the Konkani, Manipuri and Nepali languages should be included in the Eighth Schedule.

While including Nepali language in the Eighth Schedule, Government has also noted that in some areas this language is known as 'Gorkha Bhasha' and in the Census operations, other nomenclatures, such as 'Gorkhali', 'Gorkhi', 'Gurkhiya', 'Khaskura' or 'Naipali' have also been used. This position has been brought out in the Statement of Objects and Reasons.

I am sure this august House will agree that through the introduction of this Bill, we have taken a step towards meeting the aspirations of the people speaking the Konkani, Manipuri and Nepali languages. The demands of other languages, including the position of the Eighth Schedule itself in the present context, will be examined by the Government separately.

With these words, Sir, I commend this Bill to this august House for unanimous approval.

MR. SPEAKER: Motion moved;

"That the Bill further to amend the Constitution of India be taken into consideration.

SHRI GUMAN MAL LODHA (Pali): Sir, I have moved objections to the introduction and also amendments for sending it to Select Committee. The hon. Minister has said that the cases of other languages would be examined and Rajasthani - having a following of 8 crore people - would be examined seriously. Taking that into consideration, I withdraw all my amendments.

SHRI SOMNATH CHATTERJEE (Bolpur): We all agree that there will be no discussion on the merits of the Bill. The Home Minister himself has pointed that there are demands for other languages, like Dogri, Santhali and also Maithili. The sentiments of the people and of the House should be considered at appropriate time. I am sure the

Minister will consider and bring appropriate laws.

MR. SPEAKER: I think, before I put the motion for consideration to the vote of the House, this being a Constitution (Amendment) Bill, voting has to be by division.

(Interruptions)

SHRI INDER JIT (Darjeeling): It is important. Sir, I want to say something. I want a minute or two. (Interruptions) I must have my say.

MR. SPEAKER: Now, please take your seats. The lobbies have been cleared. But then, I would like to be little more careful about voting. It requires a particular number of votes and it seems that the House has agreed to pass it and hardly, there is any dissenting voice on it. So, for lack of numbers, something else should not happen. Therefore, I would like the whips of the parties to be careful and I would give some more time also, if you want. But then we would not like to put it to the vote and get the voting. Now, I would allow Mr. Inderjit to speak.

SHRI INDRAJIT GUPTA (Midnapore): Majority of the Ministers are also absent. Sir, it is better if we take it up a bit later (Interruptions)

[Translation]

MR. SPEAKER: We will not do voting now. Lobbies will be got cleared and division will take place thereafter.

(Interruptions)

[English]

MR. SPEAKER: Please be seated in your seats. Let us hear what Mr. Inderjit has to say.

SHRI INDER JIT: Sir, as a disciplined Member of the Congress party, I accept the decision of the majority of the party and the Government to bring forward this Bill. Nevertheless, I would like to make a few

My first point is my great disappointment with all sections of the House, particularly with the leader of the Opposition as well as the leaders of other parties who have once again thrown all conventions to the winds in their anxiety to play politics and past forward politically motivated bill. They have completely jettisoned the healthy principle where under. This Constitution Amendment Bill should have been referred to a Joint Select Committee or at least a Select Committee. I cannot see the great urgency of pushing this Bill by suspending all our rules and throwing all conventions overboard. Heavens would not have fallen nor heavens would have been gained. Sir, I would therefore, still plead that the sensible thing to do would have been...

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I am on a point of order...(*Interruptions*)

[*English*]

SHRI RAM NAIK (Bombay North): Sir, I am also on a point of order

MR. SPEAKER: Let me here his point of order.

[*Translation*]

SHRI MADAN LAL KHURANA: After listening to everything the Bill has been presented and you have asked for voting. I want to know whether discussion will start after asking for voting...(*Interruptions*)

[*English*]

MR. SPEAKER: Mr, Naik, you can formulate your point of order now.

SHRI RAM NAIK: Sir, I am supporting his point of order fully because once you have taken a decision that the lobbies should be cleared after which, only the procedure of voting can take place and there can be no

debate. That is why, according to rules, he cannot speak. If that rule has also been suspended, then that is another matter. As per the existing rules, the House has to express a unanimous view that this rule too has been suspended.

MR. SPEAKER: I will give my ruling on this point.

SHRI RAM NAIK: The point is that once the process of voting has started, no debate can take place.(*Interruptions*)

[*Translation*]

MR. SPEAKER: The House cannot run if everyone wants to run it in his own way. You have raised a point or order; it would have been good had it not been raised. Whatsoever we are doing today is unusual to some extent but after the consent of all the leaders and hon. Members we are trying to do so. Now, when the time of voting come, most of the hon. Members did not know that voting is being done now. therefore, we have to see the strength of Members. This thing has come up after clearing the lobby. Therefore, I said that I will give a chance to clear the lobby once more. Till then it will continue.

[*English*]

SHRI LAL. K. ADVANI (Gandhi Nagar): We can have the voting in the afternoon or an hour later. As things stand, there is no point in having a debate.

MR. SPEAKER: Now, we should not shut out his say. Please bear in mind the sensitive nature of the subject.

SHRI LAL. K. ADVANI: agree.(*Interruptions*)

SHRI INDER JIT: Personally, I hold Advaniji in high regard. Times out of number, he has stood up and valiantly stood up, to uphold certain conventions. And therefore, I am disappointed that on such a grave issue as the amendment to Constitution, he has advocated that all rules be suspended. Even

the Bill has not been circulated! There is to be no discussion on the Bill. Normally and according to the healthiest conventions established during the time of Pandit Jawaharlal Nehru, every Constitution Amendment Bill was invariably sent to a Select Committee or a Joint Select Committee. We should not have jettisoned these healthy conventions.

MR. SPEAKER: One thing that you may kindly take into account is that Gorkhali is also a part of Nepali. Please do not go to the procedural part of it.

SHRI INDER JIT: No, Sir, procedure is important and more so with respect to this particular Bill. This Bill should have been referred to a Joint Select Committee or a Select Committee in view of the fact that since Shrimati Bhandari brought forward her Bill, demands for inclusion of several other languages have come up. There are demands for the inclusion of Dogri, Santhali, Maithili, Bhojpuri, Rajasthani and Pali and many other languages too. Therefore, I would say that we should have adopted the right and healthy convention of taking a total view on all these languages. The matter could easily have been referred to a Select Committee or a Joint Select Committee, and heavens would not have fallen. This, Sir, is my first point.

MR. SPEAKER: Don't go on with procedure. Come to the main point.

SHRI INDER JIT: My plea to the Government is not to jettison and not to trample upon healthy conventions and even now take the matter to a Joint Select Committee so that the Government would then come back with a total view on this highly emotive issue.

SHRI A. CHARLES (Trivandrum): I have a point of order.

MR. SPEAKER: Please sit down.

[*Translation*]

Please take your seat and let me conduct the proceedings.

[*English*]

Please come to the main point.

SHRI INDER JIT: I am coming to it Sir.

MR. SPEAKER: Please bear in mind that the Minister has said that Nepali, Gorkhali and the languages recognised by other names also are recognised.

SHRI INDER JIT: I made my first point on procedure, which, I think should have been pursued. My second point is particularly in regard to the subject of Gorkha Bhasha, Not Gorkhali. Sir, I want to bring to your attention once again the fact that on August 23, 1981 the Government of India headed by Shri Rajiv Gandhi entered into a solemn understanding and a settlement with the GNLFC under this Memorandum of the Gorkha Pasha Settlement, was acknowledged as the language of the settled Gorkhas of India. In fact it is today the official language of the autonomous Darjeeling Gorkha Hill Council. This is their official language. Therefore, Sir, my view is that the Home Minister should have taken notice of this fact. It is not just an area...

[*Translation*]

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, when there was a discussion on this yesterday you had said that I would also be given an opportunity to speak. Is there no other language than Nepali. Let me speak please. You go for voting after the clearance of the lobby..

[*English*]

SHRI INDER JIT: Sir, I venture to submit that...

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I would like to know whether the hon. Member is speaking on behalf of the party to which he belongs or on his own. I do not know whether his name was submitted to the Chair by his party whip.

SHRI INDER JIT: Sir, I did not know that

Shri Shahabuddin has become the Whip of my party.

[Translation]

SHRI GUMAN MAL LODHA: Mr. Speaker, Sir, yesterday also, I said that we I should also be given an opportunity to speak when you had assured to give it today. You give me an opportunity since I want to say a few things about Rajasthani language which is spoken by 8 crore people.

[English]

SHRI INDERJIT: Sir, as I said yesterday, I did mention the fact of the Memorandum of Settlement.

MR. SPEAKER: Is it necessary to repeat?

SHRI INDERJIT: I am not repeating. I want to specifically read out that particular part because I did not read it out yesterday. I spoke from memory. Para 3 of the Memorandum of Settlement signed between the GNLFF and the Rajiv Gandhi Government on August 23, 1988 stated as follows:

"Inclusion of Gorkha language in the 8th Schedule of the Constitution."

It said further:

"The Government of India is of the view that inclusion of more languages in the 8th Schedule of the Constitution would create repercussions and reactions. It is the endeavour of the Government to develop the cultural and literary heritage of all languages irrespective of their inclusion in the 8th Schedule."

So, this position was accepted. The important aspect of this is that the name 'Gorkha Language' was accepted.

In view of this Chavan Sahib has mentioned that there is Gorkha *Bhasha* in

some areas. It is not a question of some areas. It is the official language of the autonomous of Darjeeling Gorkha Hill Council. This should be acknowledged because the Council represents some 8 lakh to 10 lakh of people. You cannot ignore that.

[Translation]

SHRI GUMAN MAL LODHA: Mr. Speaker, Sir, my request was turned down by you on the plea that there was to be two hours debate on that language the next day, but you are not ready to listen a single word about Rajasthani language. I would like to submit that you should give me at least a little time to express my views.

SHRI INDERJIT: Therefore, I would urge the home Minister, in his concluding remarks, to make it abundantly clear this aspect.

I would now like to make one other point.

MR. SPEAKER: Please conclude now. You can see the fall out of your speech. You have made all the points. It is not necessary now. You should cooperate. Yesterday, I gave you enough time, and you made all the points. It is a matter of record. Even today you have spoken. You know the sense of the House. In democracy sense of the House in very important.

SHRI INDERJIT: Sir, I would like to make one other point.

MR. SPEAKER: No, please. You just see the fall out.

SHRI INDERJIT: Sir, I wish to say that.

SHRI KARTIKESWAR PATRA (Balasore): Sir, I am on a point of order.

MR. SPEAKER: I am not hearing your point of order.

SHRI INDERJIT: Sir, I would like to make one other point for the consideration of the Government (*Interruptions*)

MR. SPEAKER: Why don't you complete, Inderjit ji? I am not hearing him.

SHRI INDERJIT: The point which I want to make is about the question on 8th Schedule. I am not sure to what extent it serves any utility. I would like the government to include all the languages of the country in this schedule and give them total encouragement rather than limit the list to a few languages. In fact, the Eighth Schedule has created many problems, sparked off many agitations. We should therefore, have to take a fresh look at it and decide whether it is really serving any purpose.

Article 351 of the Constitution, under which the Eighth Schedule comes, relates to a directive for the development of Hindi language. This Article also states that the Union should secure the enrichment of Hindi by using expressions used in Hindustani and in the other Eighth Schedule languages. So, why do we limit the enrichment of Hindi only to a few languages.

I would finally and in conclusion, in bowing to your wishes, say that the Government has not been adequately fair to Gorkha Bhasha I support this Bill but with strong reservations and under strong protest.

So, I would again urge Mr. Chavan, in his concluding remarks, to make this point clear and give adequate importance to Gorkha Bhasha. *(Interruptions)*.....as the official language of the Darjeeling Hill areas.

[*Translation*]

SHRI GUMAN MAL LODHA: Mr. Speaker, Sir, I would like to remain you that you always prevent whenever I try to speak. I want to make a brief submission.

[*English*]

Sir, we are supporting this Bill. Let Nepali,

let Manipuri and let Gorkhali become part of the Eighth Schedule.

[*Translation*]

We do not have any objection. We are supporting it. For the time being we withdraw all the amendments that we have referred to Select Committee for knowing the public opinion on the issue of including Rajasthani language in the Eighth Schedule. I am, however, speaking with deep anguish that the hon. Minister for Home Affairs made no consideration about the Rajasthani language which is spoken by as many as eight crore people where as konkani language has been included. I would like to submit that you should please take decision about Rajasthani language at least before the ensuring session. The Ministry of Rajasthan has sent its recommendation through a letter to include the Rajasthani language in the 8th Schedule of the Constitution. Our hon. Minister for Home Affairs should also assure that Rajasthani languages would be included in the list of language of the 8th schedule in the coming session. Thanks.

[*English*]

MR. SPEAKER: Before I put the motion for consideration of Bill to vote, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

Let the Lobbies be cleared-

MR. SPEAKER: Now the lobbies have been cleared.

The question is:

" That the Bill further to amend the Constitution of India be taken into consideration.

The motion was adopted

11.49 hrs

DIV.NO. 3

AYES

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahamed, Shri E.

Ahirwar, Shri Anand

Ahmed, Shri Kamaluddin

Ajit Singh, Shri

Anbarasu Era, Shri

Antulay, Shri A.R.

Arunachalam, Shri M.

Ayub Khan, Shri.

Baitha, Shri Mahendra

Bala, Dr. ~~Asim~~

Balayogi, Shri G.M.C.

Baliyan, Shri N.K.

Bandaru, Shri Dattatraya

Barman, Shri Palas

Barman, Shri Uddhab

Basu, Shri Anil

Basu, Shri Chitta

Berwa, Shri Ram Narain

Bhagat, Shri Vishweshwar

Bhakta, Shri Manoranjan

Bhandari, Shrimati Dil Kumari

Bhargava, Shri Girdhari Lal

Bhattacharaya, Shrimati Malini

Bhoi, Dr. Krupasindhu

Bhonsle, Shri Prataprao B.

Bhonsle, Shri Tejsinghrao

Birbal, Shri

Brar, Shri Jagmeet Singh

Checko, Shri P.C

Chakraborty, Prof. Susanta

Chandra Shekhar, Shri

Chandrakar, Shri Chandulal

Chandrasekhar, Shrimati Maragatham

Charles, Shri A.

Chatterjee, Shri Nirmal Kanti

Chatterjee, Shri Somnath

Chaure, Shri Babu Han

Chavan, Shri Prithviraj D.

Chavda, Shri Harisinh

Chavda, Shri Ishwarbhai Khodabhai

Chhotey Lal, Shri

Chinta Mohan, Dr.

Choudhary, Shri Ram Tahal

Choudhury, Shri Lokanath

Choudhury, Shri Saifuddin,

23 <i>Const. (78th Amend.) Bill</i>	AUGUST 20, 1992	24 <i>Const. (78th Amend.) Bill</i>
Chowdhary, Shrimati Santosh		Gangwar, Dr. P.R.
Dadahoor, Shri Gurcharan Singh		Gangwar, Shri Santosh Kumar
Dalbir Singh, Shri		Gautam, Shrimati Sheela
Damor, Shri Somjibhai		Gavit, Shri Manikrao Hodlya
Das, Shri Dwaraka Nath		Gehlot, Shri Ashok
Das, Shri Jitendra Nath		Ghangare, Shri Ramchandra Marotrao
Das, Shri Ram Sunder		Ghatowar, Shri Paban Singh
Datta, Shri Amal		Giri, Shri Sudhir
Deka, Shri Probin		Girija Devi, Shrimati
Dennis, Shri N.		Giryappa, Shri C.P. Mudala
Deora, Shri Murl		Gomango, Shri Giridhar
Deshmukh, Shri Anantrao		Gowda, Prof. K. Venkatagiri
Deshmukh, Shri Ashok Anandrao		Gudadinnl, Shri B.K.
Dev, Shri Sontosh Mohan		Gundewar, Shri Vilasrao Nagnathrao
Devarajan, Shri B.		Gupta, Shri Indrajit
Devei, Shrimati Bibhu Kumari		Hooda, Shri Bhupinder Singh
Dhumal, Prof. Prem		Hossain, Shri Syed Masudal
Dighe, Shri Sharad		Imchalemba, Shri
Dome, Dr. Ram Chandra		Inder Jit, Shri
Drona, Shri Jagat Vir Singh		Jaffer Sharief, Shri C.K.
Dubey, Shrimati Saroj		Jakhar, Shri Balram
Farook, Shri M.O.H.		Janarthanana, Shri M.R. Kadambur
Fatmi, Shri Mohammad Ali Ashraf		Jangde, Shri Khelan Ram
Fernandes, Shri George		Jaswant Singh, Shri
Fernandes, Shri Oscar		Jatiya, Shri Satynarayan
Gaikwad, Shri Udaysingrao		Jawali, Dr. B.G.
Galib, Shri Gurcharan Singh		Jeevarathinam, Shri R.

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	Jena, Shri Srikanta		Krishnendra Kaur (Deepa), Shrimati	
	Jeswani, Dr. K.D.		Kudumula, Kumari Padamasree	
	Jhikram, Shri Mohanlal		Kuli, Shri Balin	
	Joshi, Shri Anna		Kumar, Shri Nitish	
	Joshi, Shri Dau Dayal		Kumar, Shri V. Dhananjaya	
	Kahandole, Shri Z.M.		Kumaramangalam, Shri Rangarajan	
	Kaliaperumal, Shri P.P.		Kunjee Lal, Shri	
	Kalka Das, Shri		Kurien, Prof. P.J.	
	Kamal, Shri Shyam Lal		Laljan Basha, Shri S.M.	
	Kamal Nath, Shri		Mahajan, Shrimati Sumitra	
	Kamat, Shri Gurdas		Mahato, Shri Bir Singh	
	Kamble, Shri Arvind Tulshiram		Mahto, Shri Shailendra	
	Kansujia, Dr. G.L.		Malik, Shri Dharampal Singh	
	Kanithi, Dr. Viswanatham		Malik, Shri Purna Chandra	
	Karreddula, Shrimati Kamala Kumari		Mallu, Dr. R.	
	Kashwan, Shri Ram Singh		Mandal, Shri Sanat Kumar	
	Katheria, Shri Prabhu Dayal		Mandal, Shri Suraj	
	Kewal Singh, Shri		Manjay Lal, Shri	
	Khan, Shri Aslam Sher		Marandi, Shri Simon	
	Khan, Shri Sukhendu		Marbaniang, Shri Peter G.	
	Khandelwal, Shri Tara Chand		Mathew, Shri Pala K.M.	
	Khanduri, Maj. Gen. (Retd.) Bhuwan Chandra		Meghe, Shri Datta	
	Khurana, Sshri Madan Lal.		Mehta, Shri Bhubaneshwar Prasad	
	Konathala, Shri Rama Krishna		Mirdha, Shri Ram Niwas	
	Krishan Kumar, Shri S.		Mishra, Shri Ram Nagins	
	Krishnaswamy, Shri M.		Misra, Shri Satyagopal	
			Mohan Singh. Shri	

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Mollah, Shri Hannan

Mujahid, Shri B.M.
Mukherjee, Shrimati Geeta
Mukherjee, Shri Subrata
Mukhopadyay, Shri Ajoy
Munda, Shri Govinda Chandra
Munda, Shri Kariya
Muniyappa, Shri K.H.
Muralee Dharan, Shri K.
Murmu, Shri Rup Chand
Murugesan, Dr. N
Mutterwar, Shri Vilas
Naik, Shri A. Venkatesh
Naik, Shri G. Devaraya
Naik, Shri Ram
Narayanan, Shri P.G.
Nawale, Shri Vidura Vithoba
Nayak, Shri Mrutyunjaya
Nyamagouda, Shri S.B.
Odeyar, Shri Channaiah
Oraon, Shri Lalit
Pal, Shri Rupchand
Palacholla, Shri V.R. Naidu
Pandeya, Dr. Laxminarayan
Pandian, Shri D.
Panwar, Shri Harpal
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Paswan, Shri Chhedī

Paswan, Shri Ram Vilas
Paswan, Shri Sukdeo
Patel, Dr. Amrit Lal Kalidas
Patel, Shri Brishin
Patel, Shri Chandresh
Patel, Shri Harilal Nanji
Patel, Shri Praful
Patal, Shri Ram Pujan
Patel, Shri Shравan Kumar
Patel, Shri Uttambhai Harjibhai
Pathak, Shri Harin
Pathak, Shri Surendra pal
Patidar, Shri Rameshwar
Patil, Shri Anwari Basavaraj
Patil, Shrimati Surya Kanta
Patnaik, Shri Sivaji
Patra, Dr. Kartikeswar
Pattanayak, Shri Sarat Chandra
Pawar, Dr. Vasant Niwruitti
Pilot, Shri Rajesh
Potdukhe, Shri Shantaram
Prabhu Zantye, Shri Harish Narayan
Pradhani, Shri K
Pramanik, Shri Radhika Ranjan
Prasad, Shri Hari Kewal
Prem, Shri B.L. Sharma

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	Premi, Shri Mangal Ram		Raychaudhuri, Shri Sudarsan	
	Purkayastha, Shri Kabindra		Reddaiah Yadav, Shri K.P.	
	Rai, Shri Kalp Nath		Reddy, Shri B.N	
	Rai, Shri Lall Babu		Reddy, Shri G. Ganga	
	Rai, Shri M. Ramanna		Reddy, Shri K. Vijaya Bhaskara	
	Raj Narain, Shri		Reddy, Shri M. Baga	
	Raje, Shrimati Vasundhara		Rongpi, Dr. J Jayanta	
	Rajendra Kumar, Shri S.S.R.		Roshan Lal, Shri	
	Rajeshwaran, Dr. V		Ray, Shri Haradhan	
	Rajeswari, Shrimati Basava		Sadul, Shri Dharmanna Mondayya	
	Ram, Shri prem Chand		Sahi, Shrimati Krishna	
	Ram Badan, Shri		Sai, Shri A. Prathap	
	Ram Singh, Shri		Saikia, Shri Muhi Ram	
	Ramamurthy, Shri K.		Sajjan Kumar, Shri (Outer Delhi)	
	Ramasamy, Shri R. Naidu		Saleem, Shri Mohammad Yunus	
	Ramchandran, Shri Mullappally		Sangma, Shri Purno A.	
	Ramdew Ram, Shri		Sanipalli, Shri Gangadhara	
	Ramsagar, Shri		Sarode, Dr. Guntant Rambhau	
	Rana, Shri Kashiram		Satrucharla, Shri Vijayarama Raju	
	Rao, Shri J. Chokka		Sawant, Shri Sudhir	
	Rao, Ram Singh, Col.		Sayeed, Shri P.M.	
	Rawal, Dr. Lal Bhadur		Scindia, Shir Madhavrao	
	Rawat, Shari Bhagwan Shankar		Selja, Kumari	
	Rawat, Shri Prabhu Lal		Sethi, Shri Arjun Charan	
	Rawat, Prof. Rasa Singh		Shakya, Dr. Mahadeepak Singh	
	Ray, Shri Rabi		Shankaranand, Shri B.	
	Ray, Dr. Sudhir		Shastri, Shri Rajnath Sonkar	

Shingda, Shri O.B.

Shivappa, Shri K.G.

Shukla, Shri Astbhuja Prasad

Shukla, Shri Vidyacharan

Siddhartha, Shrimati D.K. Tharadevi

Silvera, Dr. C

Singh, Shri Hari Kishore

Singh, Shri Khelsai

Singh, Shri Motilal

Singh, Shri Rajveer

Singh, Shri Ram Prasad

Singh, Shri Ramashray Prasad

Singh, Shri Rampal

Singh, Shri S.B.

Singh, Shri Uday Pratap

Singh, Shri Vishwanath Pratap

Singh, Deo, Shri K.P.

Sinha, Shri Shiva Sharan

Sodi, Shri Manku Ram

Soren, Shri Shibu

Soundaram, Dr. (Shrimati) K.S.

Sultanpur, Shri Krishan Dutt

Sundararaj, Shri N.

Suresh, Shri Kodikkunil

Swami, Shri Sureshanand

Swamy, Shri G. Venkat

Syed Shahabuddin, Shri

Tara Singh, Shri

Tej Narayan Singh, Shri

Thakore, Shri Gabhaji Mangaji

Thankur, Shri Mahendra Kumar Singh

Thangkabal, Shri K.V.

Thomas, Prof. K.V.

Thomas, Shri P.C.

Thorat, Shri Sandipan Bhagwan

Tindivanam, Shri K. Ramamurthee

Tomar, Dr. Ramesh Chand

Topno, Kumari Frida

Tripathi, Shri Lakshmi Narain Mani

Tripathy, Shri Braja Kishore

Tytler, Shri Jagdish

Umbrey, Shri Lacta

Ummareddy Venkateswarlu, Prof.

Vadde, Shri Sobhanadreeswara Rao

Veerappa, Shri Ramchandra

Vekaria, Shri Shivala Nagjibhai

Verma, Shri Bhawani Lal

Verma, Shri Shsiv Sssharan

Verma, Shri Upendra Nath

Vijayaraghavan, Shri V.S.

Yadav, Shri Devendra Prasad

Yadav, Shri Ram Saran

Yadav, Shri Sharad

33 *Const. (78th Amend.) Bill* SRAVANA 20, 1914 (*SAKA*)*Const. (78th Amend.) Bill* 34
Yadav, Shri Surya Narayan the motion is passed.

Yadav, Shri Vijoy Kumar

The motion was adopted

Yamnam, Shri Yaima Singh

CLAUSE 2 - Amendment of Eighth Schedule

Zainal Abedin, Shri

MR. SPEAKER: Before I put clause 2 to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division. Let the Lobbies be cleared—

NOES

**Shri Buta Singh

Now, the Lobbies have been cleared.

MR. SPEAKER: Subject to correction, the result of the division is:

The question is:

Ayes : 321

" That clause 2 stand part of the Bill. "

Noes : 001

The Lok Sabha divided:

The Motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

11.52 hrs.

DIV. NO.4

(Interruptions)

AYES

SHRI SOMNATH CHATTERJEE (Bolpur): I think by mistake they have done it.

Acharia, Shri Basudeb

SHRI P.M. SAYEED (Lakshadweep): Let it be unanimous.

Adaikalaraj, Shri L.

Advani, Shri Lal K.

SHRI BUTA SINGH (Jalore): Let it be unanimous.

Agnihotri, Shri Rajendra

Ahamed, Shri E.

MR. SPEAKER: I think a correction slip has been received. I have to point out that the House is unanimous on this point. I declare that unanimously and by a requisite majority

Ahirwar, Shri Anand

Ahmed, Shri Kamaluddin

*The following Members also recorded their votes:

Ayes: Dr Girija Vyas, Shri Govindrao Nikam, Shri Buta Singh, Shri Vijay Nimal Patil, Shri Nurul Islam, Shri B. Akber Pasha, Shri Surajhanna Solanki, Shri Bheru Lal Meena, Shri Thulasiah Vandayar, Shri Harchand Singh, Shrimati Suseela Gopalan, Shri Dharmabhiksham, Shri Ram Lakhan Singh Yadav, Shri Ram Nihor Rai, Shri Devi Box Singh, Shri S. Mallikarjunaiah, Shri Guman Mal Lodha, Shri Sushil Chandra Verma, Shri Yoganand Saraswati Shri Ram Krishan Kusmaria, Shri Shuresh Chandra Dikshit.

**Wrongly voted for Noes. Shri Buta Singh.

Ajit, Singh, Shri

Akber Pasha, Shri B.

Anbarasu Era, Shri

Antulay, Shri A.R.

Arunachalam, Shri M.

Baitha, Shri Mahendra

Bala, Dr. Asim

Balayogi, Shri G.M.C.

Bandaru, Shri Dattatraya

Barman, Shri Palas

Barman, Shri Uddhab

Basu, Shri Anil

Basu, Shri Chitta

Berwa, Shri Ram Narain

Bhagat, Shri Vishweshwar

Bhagey Gobardhan, Shri

Bhakta, Shri Manoranjan

Bhandari, Shrimati Dil Kumari

Bhargava, Shri Girdhari Lal

Bhattacharaya, Shrimati Malini

Bhoi, Dr. Krupasindhu

Bhonsle, Shri Prataprao B.

Bhonsle, Shri Tejsinghrao

Birbal, Shri

Buta Singh, Shri

Chacko, Shri P.C.

Chakraborty, Prof. Susanta

Chandra Shekhar, Shri

Chandrakar, Shri Chandulal

Chandrasekhar, Shrimati Maragatham

Charles, Shri A.

Chatterjee, Shri Nirmal Kanti

Chatterjee, Shri Somnath

Chavan, Shri Prithviraj D.

Chavda, Shri Harisinh

Chhotey Lal, Shri

Chinta Mohan, Dr.

Choudhary, Shri Ram Tahal

Choudhury, Shri Lokanath

Choudhury, shri Saifuddin

Chowdhary, Shrimati Santosh

Dalbir Singh, Shri

Damor, Shri Somjibhai

Das, Shri Dwaraka Nath

Das, Shri Ram Sunder

Datta, Shri Amal

Dennis, Shri N.

Deora, Shri Murti

Deshmukh, Shri Anantrao

Deshmukh, Shri Ashok Anandrao

Dev, Shri Sontosh Mohan

Devarajan, Shri B.

Dhumal, Prof. Prem

Dighe, Shri Sharad

37	<i>Const. (78th Amend.) Bill</i>	SRAVANA 20, 1914	(SAKA) <i>Const. (78th Amend.) Bill</i>	38
	Dikshit, Shri Shreesh Chandra		Imchalemba, Shri	
	Dome, Dr. Ram Chandra		Inder Jit, Shri	
	Drona, Shri Jagat Vir Singh		Islam, Shri Nurul	
	Dubey, Shrimati Saroj		Jaffer Sharief, Shri C.K.	
	Farook, Shri M.O.H.		Jakhar, Shri Balram	
	Fatmi, Shri Mohammad Ali Ashraf		Janarthanan, Shri M.R. Kadambur	
	Fernandes, Shri George		Jangde, Shri Khelan Ram	
	Fernandes, Shri Oscar		Jaswant Singh, Shri	
	Gaikwad, Shri Udaysingrao		Jatiya, Shri Satynarayan	
	Galib, Shri Gurcharan Singh		Jawali, Dr. B.G.	
	Gangwar, Dr. P.R.		Jeevarathinam, Shri R.	
	Gangwar, Shri Santosh Kumar		Jena, Shri Srikanta	
	Gautam, Shrimati Sheela		Jhikram, Shri Mohanlal	
	Gavit, Shri Manikrao Hodlya		Joshi, Shri Anna	
	Ghatowar, Shri Paban Singh		Joshi, Shri Dau Dayal	
	Giri, Shri Sudhir		Kahandole, Shri Z.M.	
	Girija Devi, Shrimati		Kaliapermal, Shri P.P.	
	Giriyappa, Shri C.P. Mudala		Kamble, Shri Arvind Tulshiram	
	Gomango, Shri Giridhar		Kanithi, Dr. Viswanatham	
	Gopalan, Shrimati Suseela		Karreddula, Shrimati Kamala Kumari	
	Gowda, Prof. K. Venkatagiri		Kashwan, Shri Ram Singh	
	Gudadinni, Shri B.K.		Katheria, Shri Prabhu Dayal	
	Gundewar, Shri Vilasrao Nagnathrao		Kewal Singh, Shri	
	Gupta, Shri Indrajit		Khan, Shri Aslam Sher	
	Harchand Singh, Shri		Khan, Shri Sukhendu	
	Hooda, Shri Bhupinder Singh		Khandelwal, Shri Tara Chand	
	Hossain, Shri Syed Masudal		Khanduri, Maj. Gen. (Retd.) Bhuwan Chandra	

39 <i>Const. (78th Amend.) Bill</i>	AUGUST 20, 1992	40 <i>Const. (78th Amend.) Bill</i>
Khurana, Shri Madan Lal		Meena, Shri Bheru Lal
Konathala, Shri Rama Krishna		Meghe, Shri Datta
Krishan Kumar, Shri S.		Mirdha, Shri Ram Niwas
<i>Krishnaswamy, Shri M.</i>		<i>Mishra, Shri Ram Nagina</i>
<i>Krishnendra Kaur (Deepa), Shrimati</i>		Misra, Shri Satyagopal
Kshirsagar, Shrimati Kesharbai Sonaji		Mollah, Shri Hannan
Kudumula, Kumari Padamasree		Mujahid, Shri B.M.
Kuli, Shri Balin		Mukherjee, Shrimati Geeta
Kumar, Shri Nitish		Mukherjee, Shri Subrata
Kumar, Shri V. Dhananjaya		Mukhopadyay, Shir Ajoy
Kumaramangalam, Shri Rangarajan		Munda, Shri Govinda Chandra
Kurien, Prof. P.J.		Munda, Shri Kariya
Kusmaria, Shri Ramkrishna		Muniyappa, Shri K.H.
Laljan Basha, Shri S.M.		Muralee Dharan, Shri K.
Mahajan, Shrimati Sumitra		Murmu, Shri Rup Chand
Mahato, Shri Bir Singh		Murugesan, Dr. N.
Mahto, Shri Shailendra		Muttemwar, Shri Vilas
Malik, Shri Dharampal Singh		Naik, Shri A. Venkatesh
Malik, Shri Purna Chandra		Naik, Shri G. Devaraya
Mallikarjunaiah, Shri S.		Naik, Shri Ram
Mallu, Dr. R		Narayanan, Shri P.G.
Mandal, Shri Sanat Kumar		Nawale, Shri Vidura Vithoba
Mandal, Shri Suraj		Nayak, Shri Mrutyunjaya
Manjay Lal, Shri		Nikam, Shri Govindrao
Marandi, Shri Simon		Nyamagouda, Shri S.B.
Marbaniang, Shri Peter G.		Odeyar, Shri Channaiah
Mathew, Shri Pala K.M.		Oraon, Shri Lalit

41	Const. (78th Amend.) Bill	SRAVANA 20, 1914 (SAKA)	Const. (78th Amend.) Bill	42
	Pal, Shri Rupchand		Pilot, Shri Rajesh	
	Palacholla, Shri V.R. Naidu		Potdukhe, Shri Shantaram	
	Pandeya, Dr. Laxminarayan		Prabhu Zantye, Shri Harish Narayan	
	Pandian, Shri D.		Pradhani, Shri K.	
	Panwar, Shri Harpal		Pramanik, Shri Radhika Ranjan	
	Passi, Shri Balraj		Prasad, Shri Hari Kewal	
	Paswan, Shri Chhedi		Prem, Shri B.L. Sharma	
	Paswan, Shri Ram Vilas		Premi, Shri Mangal Ram	
	Paswan, Shri Sukdeo		Purkayastha, Shri Kabindra	
	Patel, Dr. Amrit lal Kalidas		Rai, Shri Kalp Nath	
	Patel, Shri Brishin		Rai, Shri Lal Babu	
	Patel, Shri Chandresh		Rai, Shri M. Ramanna	
	Patel, Shri Harilal Nanji		Rai, Shri Ram Nihor	
	Patel, Shri Praful		Raj Narain, Shri	
	Patel, Shri Ram Pujan		Raje, Shrimati Vasundhara	
	Patel, Shri Shravan Kumar		Rajendra Kumar, Shri S.S.R.	
	Patel, Shri Uttambhai Harjibhai		Rajeshwaran, Dr. V.	
	Pathak, Shri Harin		Rajeswari, Shrimati Basava	
	Pathak, Shri Surendra Pal		Ram Badan, Shri	
	Patidar, Shri Rameshwar		Ram Singh, Shri	
	Patil, Shri Anwari Basavaraj		Ramamurthy, Shri K.	
	Patil, Shrimati Surya Kanta		Ramasamy, Shri R. Naidu	
	Patil, Shri Vijay Naval		Ramchandran, Shri Mullappally	
	Patnik, Shri Sivaji		Ramdew Ram, Shri Ramsagar, Shri	
	Patra, Dr. Kartikeswar		Rao, Shri J. Chokka	
	Pattanayak, Shri Sarat Chandra		Rao, Ram Singh, Col.	
	Pawar, Dr. Vasant Niwruitti		Rawal, Dr. Lal Bahadur	

43 <i>Const. (78th Amend.) Bill</i>	AUGUST 20, 1992	<i>Const. (78th Amend.) Bill</i> 44
Rawat, Shri Bhagwan Shankar		Shastri, Shri Rajnath Sonkar
<i>Rawat, Shri Prabhu Lal</i>		<i>Shingda, Shri D.B.</i>
Rawat, Prof. Rasa Singh		Shivappa, Shri K.G.
Ray, Shri Rabi		Shukla, Shri Astbhuja Prasad
Rayehaudhuri, Shri Sudarsan		Shukla, Shri Vidyacharan
Reddaiah Yadav, Shri K.P.		Siddhartha, Shrimati D.K. Iharadevi
Reddy, Shri B.N.		Silvera, Dr. C.
Reddy, Shri K. Vijaya Bhaskara		Singh Shri Hari Kishore
Reddy, Shri M. Baga		Singh, Shri Khelsai
Rongpi, Dr. Jayanta		Singh, Shri Motilal
Roy, Shri Haradhan		Singh, Shri Rajveer
Sadul, Shri Dharmanna Mondayya		Singh, Shri Ramashray Prasad
Sahi, Shrimati Krishna		Singh, Shri Rampal
Sai, Shri A. Prathap		Singh, Shri S.B.
Saikia, Shri Muhi Ram		Singh, Shri Uday Pratap
Sajjan Kumar, Shri (Outer Delhi)		Singh, Shri Vishwanath Pratap
Saleem, Shri Mohammad Yunus		Singh, Deo, Shri K.P.
Sangma, Shri Purno A.		Sinha, Shri Shiva Sharan
Sanipalli, Shri Gangadhara		Sodi, Shri Manku Ram
Sarode, Dr. Gunvant Rambhau		Soren, Shri Shibu
Satrucharla, Shri Vijayarama Raju		Sultanpuri, Shri Krishan Dutt
Sawant, Shri Sudhir		Sundararaj, Shri N.
Sayeed, Shri P.M.		Suresh, Shri Kodikkunil
Scindia, Shri Madhavrao		Swami, Shri Sureshanand
Selja, Kumari		Swamy, Shri G. Venkat
Shakya, Dr. Mahadeepak Singh		Syed Shabbabuddin, Shri
Shankaranand, Shri B.		Tara Singh, Shri

45	Const. (78th Amend.) Bill	SRAVANA 20, 1914 (SAKA)	Const. (78th Amend.) Bill	46
	Tej Narayan Singh, Shri		Yadav; Shri Devendra prasad	
	Thakore, Shri Gabhaji Mangaji		Yadav, Shri Ram Lakhan Singh	
	Thakur, Shri Mahendra Kumar Singh		Yadav, Shri Sharad	
	Thangkabal, Shri K.V.		Yadav, Shri Surya Narayan	
	Thomas, Prof K.V.		Yadav, Shri Vijoy Kumar	
	Thorat, Shri Sadipan Bhagwan		Yumnam, Shri Yaima Singh	
	Tindivanam, Shri K. Ramamurthee		Zainal Abedin, Shri	
	Topno, Kumari Frida			

NOES

MR. CHAIRMAN: The result of the division, after the correction done by Shri Kalka Das, is:

	Ayes	:	307
	Noes	:	Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Veerappa, Shri Ramchandra	
Vekaria, Shri Shivilal Nagjibhai	
Verma, Shri Bhawani Lal	<i>The motion was adopted</i>
Verma, Shri Shiv Sharan	CLAUSE 1 <i>Short title and Commencement</i>
Verma, Shri Sushil Chandra	
Verma, Shri Upendra Nath	<i>Amendment made:</i>
Vijayaraghavan, Shri V.S.	Page 1, line 3,—
Vyas, Dr. Girija	for "Seventy-eighth" substitute-

*The following members also recorded their votes for Ayes:

Shri Ashok Gehlot, Shri Probin Deka, Shri Ishwarbhai Khodabhai Chavda, Shri Ayub Khan, Dr. (Shrimati) K.S. Soundaram, Shri Surajbhanu Solanki, Shri Jagmeet, Singh Brar, Shri Thulasiah Vandayar, Shri Babu Hari Chave, Shri Gurcharan Singh, Dadahoor, Shri Vishwanath Shastri, Shri Ramchandra Marotro Ghangare, Shri Rosham Cel, Shri Ganga Reddy, Shri Bhubaneshwar Prasad Mehta, Shri Prem Chand Ram, Shri Jitendra Nath Das, Dr. Sudhir Ray, Shri Arjun Chatan Sethi, Shri N.K. Baliyan, Dr. G.L. Kanaujia, Dr. Ramesh Chand Tomar, Shri Devi Bux Singh, Shri Guman Mal Lodha, Shri Ramdew Ram Dr. B.K. Gudadinni.

**Wrongly voted for Noes Shri Kalka Das

(Shri S.B. Chavan)

DIV. NO. 5

MR. SPEAKER: Now I shall put clause 1, as amended, to the vote of the House.

the question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted

Clause 1, as amended, was added to the Bill

MR. SPEAKER: The question is:

"That Enacting Formula and the long Title stand part of the Bill"

The motion was adopted

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): I beg to move:

"That the Bill, as amended, be passed."

MR. SPEAKER: Before I put the motion that the Bill, as amended, be passed, to the vote of the House, this being a Constitution (Amendment) Bill, voting has to be by division.

Let the Lobbies be cleared

Now, the Lobbies have been cleared.

The question is:

"That the Bill, as amended, be passed."

The Lok Sabha divided:

AYES

Acharia, Shri Basudeb
Adikalaraj, Shri L.
Advani, Shri Lal K.
Agnihotri, Shri Rajendra
Ahamed, Shri E.
Ahirwar, Shri Anand
Ahmed, Shri Kamaluddin
Akber Pasha, Shri B.
Anbarasu Era, Shri
Antulay, Shri A.R.
Arunachalam, Shri M.
Ayub Kahn, Shri
Bailtha, Shri Mahendra
Bala, Dr. Asim
Balayogi, Shri C.M.C.
Baliyan, Shri N.K.
Bandaru, Shri Dattatraya
Banerjee, Kumari Mamata
Barman, Shri Palas
Barman, Shri Uddhab
Basu, Shri Anil
Basu, Shri Chitta
Berwa, Shri Ram Narain

49	<i>Const. (78th Amend.) Bill</i>	SRAVANA 20, 1914	<i>(SAKA)Const. (78th Amend.) Bill</i>	50
	Bhadana, Shri Avtar Singh		Choudhary, Shri Ram Tahal	
	Bhagat, Shri Vishweshwar		Choudhury, Shri Lokanath	
	Bhagey Gobardhan, Shri		Choudhury, Shri Saifuddin,	
	Bhakta, Shri Manoranjan		Chowdary, Dr. K.V.R.	
	Bhardwaj, Shri Paras Ram		Chowdhary, Shrimati Snatosh	
	Bhattacharaya, Shrimati Malini		Dadahoor, Shri Gurcharan Singh	
	Bhoi, Dr. Krupasindhu		Dalbir Singh, Shri	
	Bhonsle, Shri Prataapro B.		Damor, Shri Somjibhai	
	Bhonsle, Shri Tejsingh Rao		Das, Shri Dwaraka Nath	
	Birbal, Shri		Das, Shri Jitendra Nath	
	Brar, Shri Jagmeet Singh		Das, Shri Ram Sunder	
	Chaeke, Shri P.C.		Datta, Shri Amal	
	Chakraborty, Prof. Susanta		Deka, Shri Probin	
	Chandra Shekhar, Shri		Dennis, Shri N.	
	Chandrakar, Shri Chandulal		Deora, Shri Murlī	
	Chandreasekhar, Shrimati Maragatham		Deshmukh, Shri Anantrao	
	Charles, Sshri A		Deshmukh, Ashok Anandrao	
	Chatterjee, Shri Nimal Kanti		Deverajan, Shri B.	
	Chatterjee, Shri Somnath		Devi, Shrimati Bibhu Kumari	
	Chauhan, Shri Chetan P.S.		Dharmabhiksham, Shri	
	Chaure, Shri Papu Hari		Dhumal, Prof. Prem	
	Chavan, Shri Prithviraj D.		Dighe, Shri Sharad	
	Chavda, Shri Harisinh		Dikshit, Shri Shreesh Chandra	
	Chavda, Shri Ishwarbhai Khodabhai		Dome, Dr. Ram Chandra	
	Chennithala, Shri Ramesh		Drona, Shri Jagat Vir Singh	
	Chikhliā, Shrimati Bhavna		Dubey, Shrimati Saroj	
	Chinta Mohan, Dr.		Farook, Shri M.O.H.	

51 <i>Const. (78th Amend.) Bill</i>	AUGUST 20, 1992	<i>Const. (78th Amend.) Bill</i> 52
Fatmi, Shri Mohammad Ali Ashraf		Jaffer Sharief, Shri C.K.
Fernandes, Shri George		Jakhar, Shri Balram
Fernandes, Shri Oscar		Janarthanam, Shri M.R. Kadambur
Gaikwad, Shri Udaysingrao		Jangde, Shri Khelan Ram
Galib, Shri Gurcharan Singh		Jaswant Singh, Shri
Gangwar, Dr. P.R.		Jatiya, Shri Satynarayan
Gangwar, Shri Santosh Kumar		Jeevarathinam, Shri R.
Gautam, Shrimati Sheela		Jena, Shri Srikanta
Gavit, Shri Manikrao Hodliya		Jeswani, Dr. K.D.
Gehlot, Shri Ashok		Jha, Shri Bhogendra
Gangare, Shri Ramchandra Marotrao		Jhikram, Shri Mohanlal
Ghatowar, Shri Paban Singh		Joshi, Shri Anna
Giri, Shri Sudhir		Joshi, Shri Dau Dayal
Girija Devi, Shrimati		Kahandole, Shri Z.M.
Giriyappa, Shri C.P. Mudala		Kalka Das, Shri
Gomango, Shri Giridhar		Kamal Naath, Shri
Gopalan, Shrimati Suseela		Kamble, Shri Arvind Tulshiram
Gowda, Prof. K. Venkatagiri		Kanaujia, Dr. G.L.
Gudadinni, Shri B.K.		Kanithi, Dr. Viswanatham.
Gundewar, Shri Vilasrao Nagnathrao		Karreddula, Shrimati Kamala Kumari
Gupta, Shri Indrajit		Kashwan, Shri Ram Singh
Harchand Singh, Shri		Katheria, Shri Prabhu Dayal
Hooda, Shri Bhupinder Singh		Kewal Singh, Shri
Hossain, Shri Syed Masudal		Khan, Shri Aslam Sher
Imchalemba, Shri		Khan, Shri Ghulam Mohammad
Inderjit, Shri		Khan, Shri Sukhendu
Islam, Shri Nurul		Khandelwal, Shri Tara Chand

53 <i>Const. (78th Amend.) Bill</i> SRAVANA 20, 1914	(<i>SAKA</i>) <i>Const. (78th Amend.) Bill</i> 54
Khanduri, Maj. Ge. (Retd.) Bhuwan Chandra	Manjay Lal, Shri
Khurana, Shri Madan Lal	Marandi, Shri Simon
Konathala, Shri Rama Krishna	Marbaniang, Shri Peter G.
Krishan Kumar, Shri S.	Mathew, Shri Pala K.M.
Krishnaswamy, Shri M.	Meena, Shri Bheru Lal
Krishnendra Kaur (Deepa), Shrimati	Meghe, Shri Datta
Kshirsagar, Shrimati Kesharbai Sonaji	Mehta, Shri Bhubaneshwar Prasad
Kudumula, Kumari Padamasree	Mirdha, Shri Ram Niwas
Kuli, Shri Balin	Mishra, Shri Ram Nagina
Kumar, Shri Nitish	Misra, Shri Satyagopal
Kumaramangalam, Shri Ragarajan	Mohan Singh, Shri
Kunjee Lal, Shri	Mollah, Shri Hannan
Kuppuswamy, Shri C.K.	Mujahid, Shri B.M.
Kurien, Prof. P.J.	Mukherjee, Shrimati Geeta
Kusmaria, Shri Ramkrishna	Mukherjee, Shri Subrata
Laljan Basha, Shri S.M.	Mukhopadyay, Shri Ajoy
Lodha, Shri Guman Mal	Munda, Shri Govinda Chandra
Majajan, Shri Sumitra	Munda, Shri Kariya
Mahato, Shri Bir Singh	Muniyappa, Shri K.H.
Mahto, Shri Shailendra	Muralee Dharan, Shri K.
Malik, Shri Dharampal Singh	Murmu, Shri Rup Chand
Malik, Shri Purna Chandra	Murugesan, Dr. N.
Mallikarjunaiah, Shri S.	Nitterwar, Shir Vilas
Mallu, Dr. R.	Naik, Shri A. Venkatesh
Mandal, Shri Sanat Kumar	Naik, Shri G. Devaraya
Mandal, Shri Suraj	Naik, Shri Ram
	Nandi, Shri Yellaiah

Nawale, Shri ViduraVithoba

Nayak, Shri Mrutyunjaya

Nikam, Shri Govindrao

Nyamagouda, Shri S.B.

Odeyar, Shri Channaiah

Oraon, Shri Lalit

Padma, Dr. (Shrimati)

Pal, Dr. DeProsad

Pal, Shri Rupchand

Palacholla, Shri V.R. Naidu

Pandeya, Dr. Laxminarayar.

Pandian, Shri D.

Panwar, Shri Harpal

Passi, Shri Balraj

Paswan, Shri Chhedi

Paswan, Shri Ram Vilas

Paswan, Shri Sukdeo

Patel, Dr. Amrit Lal Kalidas

Patel, Shri Brishin

Patel Shri Chandresh

Patel, Shri Harilal Nanji

Patel, Shri Praful

Patel, Shri Ram Pujan

Patel, Shri Shravan Kumar

Patel, Shri Uttambhai Harjibhai

Pathak, Shri Harin

Pathak, Shri Surendra Pal

Patidar, Shri Rameshwar

Patil, Shri Prakash v.

Patil, Shrimati Surya Kanta

Patil, Shri Vijay Naval

Patnaik, Shri Sivaji

Patra, Dr. Kartikeswar

Pattanayak, Shri Sarat Chandra

Pawar, Dr. Vasant Niwruuti

Peruman, Dr. P. Vallal

Pilot. Shri Rejesh

Potdukhe, Shri Shantaram

Prabhu Zantye, Shri Harish Narayan

Pardhani, Shri K

Pramanik, Shri Radhika Ranjan

Prasad, Shri Hari Kewal

Prem, Shri B.L. Sharma

Premi, Shri Mangal Ram

Purkayastha, Shri Kabindra

Rai, Shri Lall Babu

Rai, Shri M. Ramanna

Rai, Shri Ram Nihor

Raj Narain, Shri

Raje, Shrimati Vasundhara

Rajendra Kumar, Shri S.S.R.

Rajeshwaran, Dr. V.

Rajeswar, Shrimati Basava

57	<i>Const. (78th Amend.) Bill</i>	SRAVANA 20, 1914	(SAKA)	<i>Const. (78th Amend.) Bill</i>	58
	Ram, Shri Prem Chand			Saikia, Shri Muhi Ram	
	Ram badan, Shri			Sajjan Kumar, Shri	
	Ram, Singh, Shri			Saleem, Shri mohammad Yunus	
	Ramamurthy, Shri K.			Sangma, Shri Purno A.	
	Ramasamy, Shri R. Naidu			Sanipalli, Shri Gangadhara	
	Ramchandran, Shri Mullappilly			Saraswati, Shri Yoganand	
	Ramdev Ram, Shri			Sarode, Dr. Gunvant Rambhau	
	Ramsagar, Shri			Satrucharla, Shri Vijayarama Raju	
	Rana, Shri Kashiram			Sawant, Shri Sudhir	
	Rao, Shri J. Chokka			Sayeed, Shri P.M.	
	Rao, Ram Singh, Col.			Scindia, Shri Madhavrao	
	Rawal, Dr.Lal Bhadur			Selja, Kumari	
	Rawat, Shri Prabhu Lal			Sethi, Shri Arjun Charan	
	Rawat, Prof. Rasa Singh			Shakya, Dr. Mahadeepak Singh	
	Ray, Shri Rabi			Shankaranand, Shri B.	
	Ray, Dr. Sudhir			Shastri, Shri Rajnath Sonkar	
	Raychaudhuri, Shri Sudarsan			Shastri, Shri Vishwanath	
	Raddaiah Yada. Shri K.P.			Shingda, Shri D.B.	
	Reddy, Shri A. Venkata			Shivappa, Shri K.G.	
	Reddy, Shri B.N.			shukla, Shri Astbhuja Prasad	
	Reddy, Shri G. Ganga			Shukla, Shri Vidyacharan	
	Reddy, Shri K. Vijaya Bhaskara			Siddhartha, Shrimati D.K. Iharadevi	
	Rongpi, Dr. Jayanta			Silvera, Dr. C.	
	Roshan Lal, Shri			Singh, Shri Devi Bux	
	Roy, Shri Haradhan			Singh, Shri Hari Kishore	
	Sahi, Shrimati Krishna			Singh, Shri Khelsai	
	Sai, Shri A Prathap			Singh, Shri Motilal	

59 <i>Const. (78th Amend.) Bill</i>	AUGUST 20, 1992	<i>Const. (78th Amend.) Bill</i>
Singh, Shri Rajveer		Thorat, Shri Sandipan Bhagwan
Singh, Shri Ram Prasad		Tindivanam, Shri K. Ramamurthee
Singh, Shri Ramashray Prasad		Tomar, Dr. Ramesh Chand
Singh, Shri Rampal		Topno, Kumari Frida
Singh, Shri S.B.		Tripathy, Shri Braji Kishore
Singh, Shri Uday Pratap		Tyler, Shri Jagdish
Singh, Shri Vishwanath Pratap		Umbrey, Shri Lacta
Sinigh Deo, Shri K.P.		Ummareddy Venkateswarlu, Prof.
Sinha, Shri Shiva Sharan		Vadde, Shri Sobhanadræswara Rao
Sodi, Shri Manku Ram		Veerappa, Shri Ramachandra
Solanki, Shri surajbhanu		Vekaria, Shri Shivlal Nagjibhai
Soren, Shri Shibu		Verma, Shri Bhawani Lal
Soundaram, Dr. (Shrimati) K.S.		Verma, Shri Shiv Sharan
Sultanpuri, Shri Krishan Dutt		Verma, Shri Sushil Chandra
Sundararaj, Shri N.		Verma, Shri Upendra Nath
Sur, Shri Monoranjan		Vijayaraghavan, Shri V.S.
Suresh, Shri Kodikkunil		Yadav, Shri Devendra Prasad
Swami, Shri Sureshanand		Yadav, Shri Ram Lakhansingh
Swamy, Shri G. Venkat		Yadav, Shri Ram Saran
Syed Shahabuddin, Shri		Yadav, Shri Sharad
Tara Singh, Shri		Yadav, Shri Surya Narayan
Tej Narayan Singh, Shri		Yadav, Shri Vijoy Kumar
Thakore, Shri Gabhaji Mangaji		Yumnam, Shri Yaima Singh
Thakur, Shri Mahendra Kumar Singh		Zainal Abedin, Shri
Thangkabalu, Shri KV.		Noes
Thomas, Prof. K.V.		Nil
Thomas, Shri P.C.		

The following members also received their votes for ayes.

MR. SPEAKER: Subject correction, the result of the division is:

Ayes : 343

Noes : Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Bill, as amended, is passed by the requisite majority, in accordance with the provisions of Article 368 of the Constitution.

The motion was adopted.

[Translation]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, the hon. Minister of Defence had gone to China. It was his first tour of China. No Minister of Defence of India had ever gone to China before him. He has returned from there and it is already 20 days since then. No information regarding the contents of his statements made there has been given to this House. Generally, on such occasions when some Minister returns after some important visits of foreign countries, he makes statement in the House. But the hon. Minister of Defence has made no such statement after coming from there. We would like to know as to what statements were made by him in China. What issues concerning the defence of the country were raised by him during his talks with the leaders of China? The House should be informed about all these. Today is the last

day of the present session. It will end now. He should, therefore, make a statement in the House today itself. You should request the hon. Minister of Defence to come and make statement in the House. With these words, I conclude. Many many thanks.

12.03 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Deputy Speaker, Sir, yesterday I raised this issue motion through an adjournment motion. You said that there can be no discussion on it through adjournment. Today I would like to mention that INTERPOL has this information that the international warrant issued to search and arrest Win Chaddha was withdrawn by the Government of India and a statement stating this fact was issued on the 15th November last year by the Government of India. I raised this issue earlier also. I did not have the knowledge of pattern of work of INTERPOL. But yesterday I got that knowledge....

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, the House should be brought to order.

MR. DEPUTY SPEAKER: Let there be order in the House.

[Translation]

SHRI GEORGE FERNANDES: Mr. Deputy Speaker, Sir, after raising this issue in the House yesterday, I gathered the whole information regarding functioning of INTERPOL. There is no single organisation

*The following members who recorded their votes for Ayes:

Dr. Girija Vyas, Shri Anwari Basavaraj Patil, Shri Buta Singh, Shri P.P. Kaliaperunna, Shri Thipasiah Nandyar, Shri Upendra Nath Verma, Shri Bhagwan Shankar Rawat, Shri Girdhari Lal Bhargava, Shri Dhananjay Kumar, Shri Ganga Ram Koli and Shri Chhotey Lal.